

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. III**

Customs Appeal No. C/53221/2015-CU[DB]

[Arising out of Order-In-Appeal No. CC(A)CUS/D-11/ICD/432/2015 dated
16.04.2015 passed by Commissioner(Appeals) New Delhi]

For approval and signature:

Hon'ble Mr. S.K. Mohanty, Member (Judicial)

Hon'ble Mr. V. Padmanabhan, Member (Technical)

M/s. U P Leather Stores

...Appellant

Vs.

C.S.T. New Delhi

...Respondent

Appearance:

Mr. Prem Ranjan, (Advocate) for the Appellant

Mr. Yogesh Agarwal (DR) for the Respondent

CORAM:

Hon'ble Mr. S.K. Mohanty, Member (Judicial)

Hon'ble Mr. V. Padmanabhan, Member (Technical)

Date of Hearing/ Decision.08.05.2017

Final Order No. 53357 /2017

Per S. K. Mohanty:

Heard both the sides and perused the records.

2. The Ld. Advocate appearing for the appellant submits that the refund claim is premature, and accordingly, the appellant wants to withdraw the appeal.

3. The Ld. DR for Revenue has no objection to the prayer of the appellant.

4. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

(V. Padmanabhan)
Member(Technical)

(S. K. Mohanty)
Member (Judicial)

Neha